

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

(12)

R.A. No. 205 in
O.A. 1063/91.

Date of decision 3.12.91.

R.P. Varshney

.....Applicant.

Vs.

Union of India & Another

.....Respondents.

B.S. SEKHON:

Applicant seeks review of the decision dated 17.9.91 (Annexure-I) whereby O.A. No. 1063/91 preferred by him under Section 19 of the Administrative Tribunals Act, 1985 was rejected at the admission stage on the ground that the same was not maintainable at that stage. The O.A. was rejected on the view that it was difficult to regard the show cause notices Annexures A/3 and A/4 therein as 'orders' within the meaning of Section 19 of the Act.

2. After a careful perusal of the grounds urged in support of the Review Application, it is evident that none of these grounds can be regarded as an error on the face of record nor does the Application disclose any other ground under Order XLVII, Rule 1 of C.P.C. for sustaining the Review Application. The Review Application is, therefore, hereby rejected by circulation.

D.K. Chakravorty
(D.K. CHAKRAVORTY)

MEMBER (A)

B.S. Sekhon
(B.S. SEKHON)

VICE CHAIRMAN

3.12.91